

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 65 of 2019

In the matter of:

C. Valli Narayan

....Appellant

Vs.

**C. Krishniah Chetty and Sons
Pvt. Ltd. & Ors.**

....Respondents

Present

For Appellant: P. Nagesh, Sr. Advocate along with Ms. Aakanksha Kaul, Mr. Mohit Chadha & Mr. Kshitij Parashar.

For Respondents: Mr. Mandeep S. Kalra, Ms. Sakshi Pawar, Mr. Vishal Singhal, Kanak Malik, Ms. Greeshma Menon & Mr. Paras M. Sharma, for R-1 & 10.

Ms. Meenakshi Arora, Sr. Advocate along with Mr. Sandeep Narain, For R-2 to 7.

Mr. Dhyan Chinnappa, Sr. Advocate along with Mr. Ankur S. Kulkarni, Mr. Nirnimesh Dube, Mr. Susheel Joseph Cyriac & Ms. Uditha Chakravarthy, for R-8.

Mr. Balaji Subramanian, for R-9.

ORDER
(Virtual Mode)

25.03.2021: Heard Counsel for the Appellant in Part.

In the meanwhile, the Interim Order passed by this Tribunal on 19th December, 2019 to continue till next date.

In Interlocutory Application No. 594 of 2021 filed on behalf of Respondent Nos. 1 and 10 on 8th February, 2021, for modification of the Order dated 18.01.2021 is also kept on record.

Counsel for the Appellant will continue the arguments on the next date of hearing also will Reply on I.A. No. 594 of 2021 filed on behalf of Respondent Nos. 1 and 10.

List this Appeal as '**Part Heard**' on **23rd April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn